

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 22nd DAY OF APRIL, 2004

Original Application No.422 of 1998

CORAM:

HON.MR.JUSTICE S.R.SINGH,V.C.

HON.MR.D.R.TIWARI, MEMBER(A)

Sudhir Kumar Mishra, Senior
Lineman, O.H.E(TRD), Northern
Railway, Etawah.

.. Applicant

Versus

1. Union of India, through
General Manager, Northern Railway,
New Delhi.
2. The Divisional Railway Manager,
Northern Railway, Allahabad.
3. The Senior Divisional Personnel
Officer, Northern Railway,
Allahabad.
4. The Senior Divisional Electric
Engineer(TRD), Northern
Railway, Allahabad.

.. Respondents

(By Adv: Shri A.C.Mishra)

O R D E R(Oral)

JUSTICE S.R.SISNGH,V.C.

List has been revised, none appears for the applicant. We have heard Shri A.C.Mishra learned counsel appearing for the respondents and perused the pleadings. We have also perused the ^{way} relief claimed in this OA which reads as under:-

1. A mandatory order be issued to the respondents No.2 and 3 to get the names of successful candidates placed on the panel in accordance with the procedure laid down in Rule 219 (J) of the I.R.E.M Vol.1 and amend the panel issued by D.P.O/ALD vide his letter No.EM II/TRD/25% Apprentice Mech./98 dated 3rd April, 1998 accordingly.

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The minutes of the selection proceeding produced before us indicate that the applicant secured 27.1 marks in written examination, ~~and~~ 3 out of 15 marks in viva-voce test, 5 out of 20 in the personality, ~~and~~ ^x leadership and academic & technical qualification, 7 out of 18 on the basis of record of service and 13.75 on the basis of seniority, total 55.87⁷ rounded to 56⁷. It is submitted by Shri A.C.Mishra, learned counsel appearing for the respondents that minimum of 60% marks in aggregate was necessary for placement in panel. The applicant failed to secure the minimum qualifying marks. 3 out of 9 candidates could secure 60% or above 60% marks in aggregate and they have been placed in the panel. Since successful candidates have already been placed in the panel, and the applicant has failed to make out any case for any amendment in the panel, ^x the OA is dismissed with no order as to costs.

D. D. Rao
MEMBER (A)

R. S. D.
VICE CHAIRMAN

Dated: 22.4.04

Uv/